

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB- 22/ND/2018  
(CA No.410 & 427/C-III/ND/18)

In the matter of :

Oriental Bank of Commerce

.. PETITIONER

vs.

Shekhar Resorts Limited & Ors.

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 03.1.2019

Coram :

Smt. Ina Malhotra,  
Hon'ble Member (Judicial)  
Ms. Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Mr. Anant A, Advocates  
for R.P.

Mr. Sanjiv Kumar Singh, Mr. Shighra Kumar,  
Advocates

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the R.P. is present. Despite service of the Show Cause Notice to Respondents 1,2 & 3 through their Counsel Mr. Vishvender Verma, none is present.

Show Cause Notice be issued as to the Counsel as to why despite service, he has failed to appear for the respondents. Fresh steps be also

L


Coutel \_

taken to serve the Respondents through 'Speed Post', in CA No. 427/C-III/ND/2018 returnable on 25.1.2019.

CA No.410/C-III/ND/2018, Ld. Counsel for the R.P. prays for some time to file his reply. Bifurcation of the electricity dues post and prior to the moratorium have been given. The RP shall take suitable steps to ensure that the business of the Corporate Debtor does not suffer on account of non-payment/disconnection of the dues.

To come up for hearing on 25.1.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(INA MALHOTRA)  
MEMBER (JUDICIAL)

Surjit  
03.1.2019